

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 95 OF 2018**

**Dated: 07<sup>th</sup> August, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

<b>Power Grid Corporation of India Limited</b>	<b>Vs.</b>	<b>...</b>	<b>Appellant(s)</b>
<b>Central Electricity Regulatory Commission &amp; Ors.</b>		<b>...</b>	<b>Respondent(s)</b>

Counsel for the Appellant (s) : Ms. Swapna Seshadri  
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Saurabh Mishra  
Mr. Ankit Lal for R-2

**ORDER**

The learned counsel, Mr. Saurabh Mishra, appearing for the second Respondent prays for four week's time to enable him to file his reply in this matter.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

The learned counsel appearing for the second Respondent is permitted to file his reply in this matter by 04.09.2018, after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by the Appellant by 25.09.2018, after duly serving copy on the other side.

List the matter on **08.10.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondent.

**(S.D. Dubey)**  
**Technical Member**  
*vt/js*

**(Justice N.K. Patil)**  
**Judicial Member**